GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO 5529 ANSWERED ON FRIDAY, THE 7TH APRIL, 2017 [CHAITRA 17, 1939 (SAKA)]

NATIONAL E-GOVERNANCE SERVICES

5529. SHRI MAHEISH GIRRI: SHRI ANURAG SINGH THAKUR:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

- (a) whether the Government has set up an Information Utility (IU) called National e-Governance Services, if so, the details and salient features of the said services;
- (b) whether the Government has formulated any regulation /by-laws for entities desirous of becoming an IU, if so, the details thereof and if not, the reasons therefor along with the time by which regulations are likely to be formulated;
- (c) whether there has been delay in setting up of the insolvency Informational Utilities (IUs) under the Insolvency and Bankruptcy Code (IBC), if so, the details thereof and the reasons therefor;
- (d) whether the industry is suffering due to the delay and hence the IBC is not serving its purpose; and
- (e) if so, the details thereof and the steps being taken to address the same and the timeframe within which the Government proposes to operationalise these insolvency IUs?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अर्जुन राम मेघवाल)

- (a) No, Madam. Government has not set up any Information Utility called National e-Governance Services.
- (b) to (e)

The Insolvency and Bankruptcy Board of India (IBBI) have notified Insolvency and Bankruptcy Board of India (Information Utilities) Regulations, 2017 vide Gazette Notification no IBBI/2016-17/GN/REG009 on 31.03.2017 which came into effect on 01.04.2017. Shortly after notification of the Code, the Ministry had constituted a Working Group to deliberate and give its recommendations on the rules, regulations and other related matters for Information Utilities. The Working Group submitted its report on 13th January, 2017. IBBI notified the regulations after carrying out public consultation and following due process.

The Code and the Rules and Regulations framed thereunder allow use of alternative options, such as for establishing default for initiating corporate insolvency resolution process.
